

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 657 of 2020

IN THE MATTER OF:

Punjab National Bank

...Appellant

Versus

Supriyo Kumar Chaudhary & Ors.

...Respondents

Present:

For Appellant: Mr. Dhruv Mehta, Sr. Advocate, Mr. PBA Srinivasan and Mr. Avinash Mohapatra, Advocates.

For Respondents: Ms. Swati Dalmia, Mr. Orijit Chatterjee, Mr. Yash Tandon, Advocates for R-1.

Mr. Ramji Srinivasan, Sr. Advocate with Mr. Shikhar Singh and Mr. Aman Singhania, Advocates.

O R D E R

(Through Virtual Mode)

03.09.2020: Learned counsel representing the Appellant submits that since copy of reply has been provided to him yesterday only, he may be given 10 days to file rejoinder. Same is allowed.

Post the matter 'for admission (after notice)' on **21st September, 2020 at 2:00 PM.**

Interim direction to be continued till next date of hearing.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[V. P. Singh]
Member (Technical)**

**[Dr. Alok Srivastava]
Member (Technical)**

am/gc